

### Applications for Industries from Tamil Nadu

4972. SHRI S. SINGARAVADIVAL:  
Will the Minister of INDUSTRY be  
pleased to state:

(a) the types of industries who re-  
quire clearance and licences from  
Central Government;

(b) whether it is a fact that appli-  
cations for two hundred industries  
from Tamil Nadu have been rejected  
this year; and

(c) if so, the reasons for such re-  
jections?

THE MINISTER OF INDUSTRY  
(SHRI NARAYAN DATT TIWARI):

(a) An industrial licence under the  
provisions of the Industries (Develop-  
ment and Regulation) Act, 1951 is re-  
quired to be obtained by an industrial  
undertaking defined as such in the  
said Act for the manufacture of items  
pertaining to industries included in  
the first Schedule of the said Act, un-  
less the industrial undertaking is  
exempted from obtaining such licence/  
permission under various provisions  
of the said Act or Rules and Orders  
made thereunder.

(b) During the year 1982, 138 indus-  
trial licence applications were receiv-  
ed from various entrepreneurs for  
setting up units in the State of Tamil  
Nadu. Of these, 40 applications have  
been approved, 63 proposals rejected  
or otherwise disposed of and the re-  
maining 35 applications are presently  
pending at various stages of considera-  
tion.

(c) Grounds of rejection vary from  
case to case. Various techno-economic  
factors, such as, demand and supply,  
capacity already licenced, availability  
of raw materials, locational con-  
straints, and viability of the scheme  
are taken into account before approv-  
ing or rejecting an industrial licence  
application.

### Grant of Freedom Fighters Pension to Mutineers of Naval and Artillery Personnel

4973. SHRI R. L. BHATIA:

SHRI G. S. NIHAL SINGH  
WALA:

Will the Minister of HOME AF-  
FAIRS be pleased to refer to the reply  
given to Unstarred Question No. 1418  
on 26 August, 1981 regarding grant of  
freedom fighters pension to mutineers  
of Naval and Artillery personnel and  
state:

(a) whether the decision has since  
been taken by Government in the  
matter of restoration of pensions to  
the 21 Central India Horse and Artil-  
lery personnel referred to therein; and

(b) if not, when it is likely to be  
taken and afford necessary relief to  
the personnel concerned who are  
suffering great hardships?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI P. VENKATASUBBAIAH): (a)  
and (b). It has been decided not to  
recognise these two agitations for the  
purpose of grant of Swatantrata  
Sainik Samman Pension. The ques-  
tion of restoration of pension to the  
participants in these mutinies does not  
arise.

### Manufacture of Electronic Components and Instruments

4974. SHRI JAGDISH TYTLER: Will  
the PRIME MINISTER be pleased to  
state:

(a) the response to the Centre's de-  
cision to allow large houses and FERA  
Companies to enter into the manufac-  
ture of electronic components and in-  
struments;

(b) whether this would not stifle the  
growth of small electronic components  
manufacturers; and